

FORM NO. FC-1

[Pursuant to section 380(1) (h) of the Companies Act 2013, and rule 3(3) of Companies (Registration of Foreign Companies) Rules, 2014]



Information to be filed by foreign company

Form language English Hindi

Refer the instruction kit for filing the form.

1. *Name of the foreign company

2. (a) *ISO code of the country where the foreign company is registered

(b) Name of Country

(c) Registration number or GLN

3. Full address of registered or principal office of foreign company

*Line I

Line II

*City

*State

*Country *Pin code

*Telephone number with ISD Code

Fax number with ISD Code

*email Id of the foreign company

4. (a) *Date of establishment of principal place of business in India (DD/MM/YYYY)

(b) *Type of Office

(c) Address of the principal place of business in India

*Line I

Line II

*City

*State *Pin code

*Telephone number

Fax number

*email id

(d) *Main division of business activity to be carried out in India

(based on relevant sub class and description given in NIC-2004)

Description of the main division

5. Details of other places of business in India (if any)

Number of such other places of business in India

I. (i) *Date of establishment (DD/MM/YYYY)

(ii) *Type of office

(iii) Address

*Line I

Line II

*City

*State *Pin code

*Telephone number

Fax number

*email id

(iv) *Business activities to be carried out at such place

6. Particulars of place(s) of business in India established on any earlier occasion(s) other than above (if any)

Number of such places

I. (i) *Date of establishment (DD/MM/YYYY)

(ii) *Type of office

(iii) Address

*Line I

Line II

*City

*State *Pin code

*Telephone number

Fax number

*email id

(iv) *Business activities to be carried out at such place

(v) (a) *Date of closure of such place of business (DD/MM/YYYY)

(b) *Foreign company registration number of such place

7. Details of the one or more person(s) resident in India and authorized to accept on behalf of the foreign company service of process and any notices or other documents required to be served on the foreign company -

*Number of persons authorised

Particulars of the person authorised

I. Director Identification Number (if any)

*Income tax permanent account number (Income-tax PAN)

*Name of the person resident in India authorised to accept on behalf of foreign company

* Father's Name Mother's Name Spouse's Name

*Designation

Membership number (In case of Secretary)

*Nationality *Date of Birth (DD/MM/YYYY)

If the present nationality is not the nationality of origin, then specify the nationality of origin

Number of the passports

Passport number Date of issue (DD/MM/YYYY)

Issue country

*Occupation type Self Employed Professional Homemaker Student Serviceman

Permanent address

*Line I

Line II

*City

*State /Union Territory *Pin code

*ISO Country code Country

*Phone Fax

*e-mail ID

*Whether present address is same as the permanent address Yes No

Present Address

*Line I

Line II

*City

*State/Union Territory *Pin code

*ISO Country code Country

*Phone Fax

*Whether the person authorised has been appointed through power of attorney or by passing the resolution
 Power of attorney Resolution

8. Details of the permission obtained from any Authority

Number of authority from whom approvals taken

I. i) *Name of the Authority

ii) *Date of obtaining the approval order (DD/MM/YYYY)

iii) *Order number

iv) Period of validity of such permission, if any

v) *Permission obtained for

vi) Brief particulars of terms and conditions subject to which such permission is given, if any

vii) Other details, if any

9. (i) *Whether the parent company is in operation at the time of making this application Yes No
- (ii) *Whether there is any winding up proceedings is pending against the parent company Yes No

10. Details of subsidiary, holding or associate companies in India of the foreign company or of any subsidiary or holding company of such foreign company or of any firm in India in which such foreign company or its holding or subsidiary company is a partner:

*Number of such entities

Particulars of such entities

I. i. *CIN/FCRN/LLPIN/Other Registration Number

ii. *Name of such company or firm

iii. *Whether the company is

11. Details of the persons, firms or companies in India which shall be deemed to be the `related party', within the meaning of clause 76 of section 2 of the Act, of the foreign company or of any subsidiary or holding company of such foreign company or of any firm in which such foreign company or its subsidiary or holding company is a partner.

Number of related parties

Particulars of related parties

I. i. *DIN/PAN/CIN/FCRN/LLPIN/Other Registration Number

ii. *Name of such person or company or firm

iii. *Whether the person or company or firm is

12. (a) *Whether the company is falling under section 379 of the Companies Act, 2013 Yes No

13. Particulars of payment of stamp duty (Refer instruction kit for details before filling the particulars)

(a) State or Union Territory in respect of which stamp duty is paid or to be paid on foreign executed power of attorney

(b) *Whether stamp duty is to be paid electronically through MCA21 system Yes No Not applicable

(i) Details of stamp duty to be paid

Amount of stamp duty to be paid (in Rs)

(ii) Provide details of stamp duty already paid

Type of document/Particulars	Form FC-1
Total amount of stamp paid (in Rs.)	<input type="text"/>
Mode of payment of stamp duty	<input type="text"/>
Name of the office of the collector of stamps or prescribed authority for stamping in foreign executed documents as per Rule 18 of the Indian Stamp Act	
Serial number of embossing or stamps or treasury challan number	
Date of payment of stamp duty	<input type="text"/> (DD/MM/YYYY)
Place of payment of stamp duty	

List of attachments

Attachments

- *Certified copy of the charter, statutes, or memorandum and articles of the company or other instrument constituting or defining the constitution of the company;
- *List of directors and secretary of the foreign company;
- *Power of attorney or board resolution in favor of the authorized representative(s);
- *Reserve bank of India approval letter
- Optional attachment(s), if any

Declaration

I, *
the authorized representative of the company, hereby certify that I am authorized by the Board of Directors of the Company
Company vide resolution number *
dated * (DD/MM/YYYY) dated to sign this form and declare that all the requirements of Companies
Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have
been complied with. It is further declared and verified that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the promoters subscribing to the Memorandum of Association and Articles of Association
2. None of the directors or the authorised representative in India has ever been convicted or debarred from formation of companies and management in India or abroad
3. All the required attachments have been completely, correctly and legibly attached to this form

* To be digitally signed by

* Name of the authorised representative

* Income Tax PAN of the Authorised representative

Note:Attention is also drawn to provisions of Section 448 of the Companies Act, 2013 which provide for punishment for false statement and certification.

For office use only:

eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)

This e-Form is hereby registered

Digital signature of the authorising officer

Date of signing (DD/MM/YYYY)
